103 A Krishna Chambers 59 New Marine Lines Mumbai 400 020 (India)

Tel: 022-22624562 / 22661684

Fax: 022-22624587 Mobile:+91-9820239110

E-mail: spgoyal@rocketmail.com

File No.S-1231(AI)/ 8943

by speed-post

Dated 27.12.2014

FORM-12 ORM OF APPEAL TO BE FILED U/S.19 (1) OF THE RTI ACT

Appeal Before:

First Appellate Authority (FAA) under RTI Act, 2005 Customs, Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram New Delhi 110066.

Name of the Applicant 1

S.P. Goyal

2 Address

103A, Krishna Chambers, 59, New Marine Lines, Mumbai 400 020

Particulars of the CPIO

Central Public Information officer In the office of the Hon'ble President Customs, Excise & Service Tax Appellate

Tribunal, West Block No.2, R.K. Puram

New Delhi 110066.

Date of submission of application And application ID

File No. S-1231(AI)/8906 Application

18.11.2014 (Copy Enclosed)

Date on which 48 hours/30 days/40 5 days (as applicable) are over

18/12/2014

Date of receipt of order of CPIO, if any (certified copy of the order shall be enclosed)

Order No. F.No.09-190/CESTAT/CPIO-ND/RP/2014 dt. 09.12.2014 received 11.12.2014 (Certified Copy Enclosed)

Reason for Appeal:-

The information was not supplied in Time

No

ii) The information was not as per the format mentioned in the application

Yes

iii) The information is not correct

Yes

iv) The information is not complete

Yes

V) This is an appeal by third party who is aggrieved against proposed disclosure of information by the CPIO to the applicant

No

Any other reason, please specify

Separate sheet attached for grounds of

appeal.

If there is any delay in filing the appeal, reasons for delay may be given

No

Acknowledgement Appeal ID No. S-1231(AI) Dated:27.12.2014

S.P. Geval (Appellant)

If Citizen does not oppose injustice and crime then he is encouraging it. If we are not part of solution then we are problem.

Separate Sheet	
peal Ref. File No.S-1231(AI)	Dated 27.12.2014

1	2	3
Information sought vide Application File No. S- 1231(AI)/8906 dt. 18.11.2014 posted on 21.11.2014	Information given under RTI Act vide Order No.F.No.09-190/ CESTAT/CPIO-ND/RP/2014 dt. 09.12.2014 of Accounts Officer/CPIO received on dt. 11.12.2014.	Reason & Ground of Appeal under Section 19(1) of Right to Information Act, 2005
1. Please provide copy of all orders passed by Mr. D.N. Panda, Judicial Member during last number of years.	The information is voluminous and no such record is maintained by Registry.	It is denial to give information. 1st Appellate Authority is requested to get the information atleast of last 5 years.
2. Please inform date since he is in CESTAT Member	Do not pertain to this bench registry.	It is denial to give information. CPIO should have transferred this point to the concerned department of Ministry of Finance, Department of Revenue.  1st Appellate Authority is requested get the information.
3. Please inform from which date he is Member at CESTAT, New Delhi.	You in can inspect the file on any working day and the required document will be provided after the inspection as per procedure.	It is clear denial of information by CPIO under certain illegal motive. 1 <sup>st</sup> Appellate Authority is requested to get the information and compensation Rs.50,000/- under Section 19(8)(b) of RTI Act as well as take action under Section 18 & 20 of RTI Act, 2005.
4. Please give certified copies of all application / documents filed by the Appellant on 20.10.2014 & 07.11.2014 as well as all papers filed by Respondent till date in the above Appeal. Charges will be paid on hearing from you.		No reply is given of this Point No.4 by CPIO which is evident that CPIO is hiding the facts, reason of which best known to him but I am seeking information as order is passed fraudulent by Mr. D.N. Panda & Mr. Manmohan Singh, said to be Hon'ble Members of CESTAT, New Delhi.  I have documentary evidence in this respect and collecting further information as required by Legal
		Advisor to use against Members in Court of Law for recovery of losses & punishment under Criminal Act of Law of land.
Acknowledgement Appeal ID No. S-1231(AI) Dated:27.12.2014		S.P. Goyal (Appellant)

## Encl:

- [1] RTI Application File No. S-1231(AI)/8906 dated 18.11.2014 posted on dated 21.11.2014.[2] Certified copy of Order No. F.No.09-190/CESTAT/CPIO-ND/RP/2014 dated 09.12.2014 received on dated 11.12.2014.

# S P Goyal

103A Krishna Chambers 59 New Marine Lines Mumbai 400 020 (India)

Tel: 022-22624562 / 22661684

Fax: 022-22624587 Mobile:+91-9820239110 E-mail: spgoyal@rocketmail.com

File No. S-1231(AI)/8906

**By Speed Post** 

Date: 18.11.2014

Central Public Information Officer In the office of the Hon'ble President Customs, Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram New Delhi 110 066.

Dear Sir,

Sub: Information under Right to Information Act, 2005 regarding Appeal No.C/250-253/2008-CU, Sanjeev Woollen Mills (Appellant) vs Commissioner of Customs, New Delhi.

\*\*\*\*\*

I enclose herewith Postal Order No.10F 858665 dated 14.11.2014 of Rs.10/-. Please fill up your name or account number yourself and give me the following information:-

valendery.

- Please provide copy of all orders passed by Mr. D.N. Panda, Judicial Member during last number of years.
- 2. Please inform date since he is in CESTAT Member.

3. Please inform from which date he is Member at CESTAT, New Delhi.

4. Please give certified copies of all application / documents filed by the Appellant on 20.10.2014 & 07.11.2014 as well as all papers filed by Respondent till date in the above Appeal. Charges will be paid on hearing from you.

I hope to hear soon or within prescribed period as per Right to Information Act, 2005.

Thanking you.

Yours faithfully

S.P. GOYAL.

S-1231(A1)/8906
SP CHURCHGATE PD <400020>
EM2368603021N

Counter No:1,0F-Code:NAK To:CENTAL FUBLIC INFORM, NEW DELHI, PIN:110066

From: S P GOYAL , MLMBAI 20

Wt:20grams,

Amt:39.00 , 21/11/2014 , 16:15

Taxes:Rs.4.0X<Track on www.indiapost.gov.in>>

14.11.18-CPIO-CESTAT ND-S-1231(AI)[].docx

If Citizen does not oppose injustice and crime then he is encouraging it.

If we are not part of solution then we are problem

Encl: Postal Order No.10F 858665 dated 14.11.2014 of Rs.10/-.

oce

## F.No.09.19J CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

Dated 4/14/14/9

To,

Shin S. P. Croyal, 103 A, KRISINA Chambers 59 New Marine Lines, Mumber - 400020

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No ST231(AT) 1854Dt-15411/19 and our ID No. BS-18614.... the information received from AR-furton & ST containing -a-t---- pages is enclosed herewith for your reference please.

> (Rajender Rasad) Accounts Officer/CPIC

- 1. The information is voluminous and no such record is maintained by Registry.
- 2.Do not pertains to this bench registry.
- 3. You in can inspect the file on any working day and the required document will be provided after the inspection as per procedure

Note: You may inspect the relevant record on any working day with one day prior information.

Dated:8.12.2014

Asstt. Registrar.

Copy to:1.CPIO.

2.O/c.

A.R.

# S.P.Goyal

Heal No. 10-19(A) /2015

103 A Krishna Chambers 59 New Marine Lines Mumbai 400 020 (India) Tel: 022-22624562 / 22661684

Fax: 022-22624587 Mobile:+91-9820239110

E-mail: spgoyal@rocketmail.com

ile No.S-1231(AD)/8949

by speed-post

Dated 27.12.2014

FORM-12

RM OF APPEAL TO BE FILED U/S.19 (1) OF THE RTI ACT

ppeal Before:

First Appellate Authority (FAA) under RTI Act, 2005 Customs, Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram New Delhi 110066.

Name of the Applicant

S.P. Goyal

2 Address

103A, Krishna Chambers.

59, New Marine Lines, Mumbai 400 020

Particulars of the CPIO 3

Central Public Information officer In the office of the Hon'ble President

Customs, Excise & Service Tax Appellate

Tribunal, West Block No.2, R.K. Puram

New Delhi 110066.

Date of submission of application And application ID

Application File No. S-1231(AD)/8896

14.11.2014 (Copy Enclosed)

5 Date on which 48 hours/30 days/40 days (as applicable) are over

14/12/2014

Date of receipt of order of CPIO, if any 6 (certified copy of the order shall be enclosed)

F.No.09-188/CESTAT/CPIO-Order No. dt. 11.12.2014 received ND/RP/2014

16.12.2014 (Certified Copy Enclosed)

7 Reason for Appeal:-

i) The information was not supplied in Time No

The information was not as per the format ii)

mentioned in the application

Yes

iii) The information is not correct Yes Yes

The information is not complete iv)

> This is an appeal by third party who is aggrieved against proposed disclosure of information by the CPIO to the applicant

No

Any other reason, please specify vi)

Separate sheet attached for grounds of appeal.

8 If there is any delay in filing the appeal, reasons for delay may be given

No

Acknowledgement Appeal ID No. S-1231(AD) Dated:27.12.2014

(Appellant)

If Citizen does not oppose injustice and crime then he is encouraging it. If we are not part of solution then we are problem.

V)

1	2	3
Information sought vide Application File No. S- 1231(AD)/8896 dt. 14.11.2014 posted on 15.11.2014	Act vide Order No.F.No.09-	Reason & Ground of Appeal under Section 19(1) of Right to Information Act, 2005
declared Synthetic Waste fibres.		
12. Please give reason why grounds of appeal of appellant are not discussed in order but passed order on the basis of irrelevant points of Respondent/DRI.		- do -
13. Para-20 of Order dt.01.11.2013, please give reason to pass order on the word of 'Commercial Quality' which are neither part of our License, Foreign Supplier Invoice nor declared by Appellant/Importer in B/E.110713 dt.19.01.90.		- do -
<ol> <li>Please inform according to your Judicial Member, what represent 'Commercial Quality'.</li> </ol>		- do -
15. Mr. D.N. Panda, please give reason why you are serious about word 'Virgin' Fibre. Please provide the documents you are relying to frabricated report with word Virgin. Have you seen any authoritative book where there is mention of word Virgin Fibre or any price list of any Manufacturer including of IPCL. If not, then what is your purpose to accept Test Report said to be of IPCL when there is no Rubber Stamp or printed matter on Test Report of Indian Petro Chemicals Ltd., Baroda.		- do -
Do you mean Synthetic Waste fibre are not Virgin. If you go by Dictionary mean, "Virgin" mean which is not used yet. Plant Synthetic Waste Fibres are also Virgin because the same are not used, Waste fibres are only due to not of standard length & diameter & varying in its		

- Please provide documentary evidence of dispatch of order dt.01.11.2013, Appeal No.C/250-253/2008-CU to M/s. Sanjeev Woollen Mills.
- 5. | Please provide copy of intimation given to M/s. Sanjeev Woollen Mills for announcement of order dt.01.11.2013 against hearing 02.05.2013 reserved on 03.05.2013.
- 6. Please provide note sheet of 03.05.2013 when order was reserved.
- 7. Please inform both Members are responsible for this order or only Mr. D.N. Panda.
- 8. / Please inform the all dates on which the case was heard or fixed for hearing.
- 9. Please provide the documents which are relied upon by Mr. D.N. Panda while passing such order under Para-21 of 01.11.2013 without giving any opportunity to the appellant.
- 10. Please provide copy of note sheet or documents relied upon by Mr. D.N. Panda to state in order fraudulent of manipulation of description of goods.
- 11. Please give reason to allege falsely under Para-21 of order dt.01.11.2013 when as per paper book there is documentary evidence on the Court file that goods are as declared Synthetic Waste fibres.
- 12. Please give reason why grounds of appeal of appellant are not discussed in order but passed order on the basis of irrelevant points of Respondent/DRI.
- 13. Para-20 of Order dt.01.11.2013, please give reason to pass order on the word of 'Commercial Quality' which are neither part of our License, Foreign Supplier Invoice nor declared by Appellant/Importer in B/E.110713 dt.19:01.90.
- 14. Please inform according to your Judicial Member, what represent 'Commercial Quality'.

1	2	3
Information sought vide Application File No. S- 1231(AD)/8896 dt. 14.11.2014 posted on 15.11.2014	Information given under RTI Act vide Order No.F.No.09- 188/CESTAT/CPIO- ND/RP/2014 dt. 11.12.2014 of Accounts Officer/CPIO received on dt. 16.12.2014.	Reason & Ground of Appeal under Section 19(1) of Right to Information Act, 2005
strength. Whether there is any terminology of Virgin Fibre in any Standard or any authoritative book on Synthetic Fibres/Synthetic Waste have seen by the Members, if so, please provide copy of any literature where word Virgin Fibre is mentioned.		
16. Please give reason to rely on word 'Virgin' when test report of IPCL is not accepted being of one sample and cross examine of Mr. A.G. Malek of IPCL (Employee) is evident he has given false statements, therefore he is also Accused in Criminal Complaint filed by Appellant, copy already given to Mr. D.N. Panda.		1 <sup>st</sup> Appellate Authority is requested to get the information.
17. Please inform the qualification of Mr. D.N. Panda, Member Judicial.		It is denial to give the information. Such information bound to be part of CESTAT.
Acknowledgement Appeal ID No. S-1231(AD) Dated:27.12.2014		S.P. Goyal (Appellant)

## Encl:

- [1] RTI Application File No. S-1231(AD)/8896 dated 14.11.2014 posted on dated 15.11.2014.
- [2] Certified copy of Order No. F.No.09-188/CESTAT/CPIO-ND/RP/2014 dated 11.12.2014 received on dated 16.12.2014.

Do you mean Synthetic waste more are not a mountain and more and m

mean, "Virgin" mean which is not used yet. Plant Synthetic Waste Fibres are also Virgin because the same are not used, Waste fibres are only due to not of standard length & diameter & varying in its strength. Whether there is any terminology of Virgin Fibre in any Standard or any authoritative book on Synthetic Fibres/Synthetic Waste have seen by the Members, if so, please provide copy of any literature where word Virgin Fibre is mentioned.

16. Please give reason to rely on word 'Virgin' when test report of IPCL is not accepted being of one sample and cross examine of Mr. A.G. Malek of IPCL (Employee) is evident he has given false statements, therefore he is also Accused in Criminal Complaint filed by Appellant, copy already given to Mr. D.N. Panda.

17. Please inform the qualification of Mr. D.N. Panda, Member Judicial.

I hope to hear soon or within prescribed period as per Right to Information Act, 2005.

Thanking you Yours faithfully

S.P. GOYAL.

Encl: Postal Order No.10F 858658 dated 14.11.2014 of Rs.10/-.

14.11.14-RTLCPIO-CESTAT-NEW DELHI-S-1231(AD)[].doc

10

Appeal No. 10-18(A)/2015

# S.P. Goyal

103 A Krishna Chambers 59 New Marine Lines Mumbai 400 020 (India)

Tel: 022-22624562 / 22661684

Fax: 022-22624587 Mobile:+91-9820239110

E-mail: spgoyal@rocketmail.com

File No.S-1231(AB)/8959

by speed-post

Dated 22.12.2014

FORM-12

FORM OF APPEAL TO BE FILED U/S.19 (1) OF THE RTI ACT

Appeal Before:

First Appellate Authority (FAA) under RTI Act, 2005 Shri Rakosh Kumar M(T),

Customs, Excise & Service Tax Appellate Tribunal

₩est Block No.2, R.K. Puram

New Delhi 110066.

Name of the Applicant

Particulars of the CPIO

And application ID

2 Address

S.P. Goyal

103A, Krishna Chambers,

59, New Marine Lines, Mumbai 400 020

Central Public Information officer
In the office of the Hon'ble President
Customs, Excise & Service Tax Appellate
Tribunal, West Block No.2, R.K. Puram

New Delhi 110066.

Application File No. S-1231(AB)/8882 dt.

09.11.2014 (Copy Enclosed)

09/12/2014

5 Date on which 48 hours/30 days/40 days (as applicable) are over

Date of submission of application

6 Date of receipt of order of CPIO, if any (certified copy of the order shall be

enclosed)

ii)

Order No. F.No.09-185/CESTAT/CPIO-ND/RP/2014 dt. 08.12.2014 received on 11.12.2014 (Certified Copy Enclosed)

7 Reason for Appeal:-

i) The information was not supplied in Time

The information was not as per the format

mentioned in the application

Yes

Yes

No

iii) The information is not correct

iv) The information is not complete

Yes No

 This is an appeal by third party who is aggrieved against proposed disclosure of information by the CPIO to the applicant

vi) Any other reason, please specify

Separate sheet attached for grounds of appeal.

арр

8 If there is any delay in filing the appeal, reasons for delay may be given

No

Acknowledgement Appeal ID No. S-1231(AB) Dated:22.12.2014

S.P. Goyal (Appellant)

If Citizen does not oppose injustice and crime then he is encouraging it.

If we are not part of solution then we are problem.

The complete of the complete o

1	2	3
Information sought vide plication File No. S-1231(AB)/8882 dt. 09.11.2014 posted on 12.11.2014	Information given under RTI Act vide Order No.F.No.09- 185/CESTAT/CPIO- ND/RP/2014 dt. 08.12.2014 of Accounts Officer/CPIO received on dt. 11.12.2014.	Reason & Ground of Appeal under Section 19(1) of Right to Information Act, 2005
		PRONOUNCEMENT OF ORDER
		1 C/250- SANJEEV 253/2008 WOOLLEN MILLS C.C. NEW Reena Dismissed DELHI L.P. Asthana/DR
		Pronounced -sd/- ASSISTANT REGISTRAR (CUSTOMS APPEAL BRANCH)"
		Is it in order as reply to my information sought?
7. Please inform at what time & in which Court order was pronounced.	See the copy of cause list for pronouncement.	There is no mention of Court Room or time to pronounce.
8. Please inform whether Appellant was present in the Court.	the open Court.	but state herein <u>order</u> pronounced in the open court whereas there is signature of Mrs. Reena who is not advocate of Appellant. Moreover she informed that Mr. Pandey call her in his Chamber and got her signature in the month December, 2013.  A is required to get the time in
<ol><li>Please provide evidence, if any, that order when pronounced the appellant had confirmed.</li></ol>		No information is given on this Point No.9.  131 A. A. is requested to get the information
Acknowledgement Appeal ID No. S-1231(AB) Dated: 22.12.2014		S.P. Goyal (Appellant)

[1] RTI Application File No. S-1231(AB)/8882 dated 09.11.2014 posted on dated 12.11.2014. [2] Certified copy of Order No. F.No.09-185/CESTAT/CPIO-ND/RP/2014 dated 08.12.2014 received on dated 11.12.2014.

## S P Goyal

103A Krishna Chambers 59 New Marine Lines Mumbai 400 020 (India)

Tel: 022-22624562 / 22661684

Fax: 022-22624587 Mobile:+91-9820239110

E-mail: spgoyal@rocketmail.com

File No. S-1231(AB)/8882

By Speed-Post

Date: 09.11.2014

1-1231/AB)/8882

Central Public Information officer In the office of the Hon'ble President Customs, Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram New Delhi 110066.

SP MLMBAI GPO <400001> EM2344131341N Counter No:4,0P-Code:1 TO:CENTRAL PLEALIC INFOR. NEW DELHI, PIN:110066 From:S P GOYAL , MUMBAI Wt:15grams, Amt:39.00 , 12/11/2014 , 10:48



Dear Sir,

Sub: Information under Right to Information Act, 2005 regarding Order reserved on dt.03.05.2013 and Order pronounced on dt.01.11.2013 in Appeal No.C/250-253/2008-CU, Sanjeev Woollen Mills (Appellant) vs Commissioner of Customs, New Delhi (Respondent).

\*\*\*\*\*

I enclose herewith Postal Order No.10F 856727 dated 30.10.2014 of Rs.10/-. Please fill up your name or account number yourself and give me the following information:-

- Please inform the date fixed for pronouncement of order dt. 01.11.2013, how was intimated to the Appellant whether by Notice or only display of Notice on Notice Board.
- Please provide copy of Notice, displayed on Notice Board. 2.
- Please provide copy of Notice of announcement sent to Appellant or his Advocate. 3. Advocate.
- 4. Please inform CESTAT is responsible to send notice to Appellant or only to Advocate of Appellant.
- 5. Please inform the date of dispatch of notice of pronouncement of order and give proof of dispatched.

F.No oq-18st CESTAT/CPIO-ND/RP/2014
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K.Puram, New Delhi-110 066

Dated---8/14/14
ID No: 09-185/2014

To,

Shi SP Cooyel 103A, Krishna Chambers 59 New Marine Lines Muntices - 400020

Subject: Information under Right to Information Act 2005.

Sir.

It ageneral, you may pre an appeal before the thillee first Appellate Authority Shi Raker Kermen M(T), CESTA-New Delli-

(Rajender Prasad) Accounts Officer/CPIO

1.The Final order No.C/

A/58166-169/2013 dated 1.11.2013 was pronounced on 1.11.2013. as per Hon'ble Member direction dated 31.10.13.

- 2. Copy of Cause list for pronouncement is enclosed.
- 3. No notice was issued for pronouncement.
- 4.As above.
- 5. No notice was issued.
- 6.copy enclosed.
- 7. See the copy of cause list for pronouncement.
- 8. The order was pronounced in the open Court.

Note: You may inspect the relevant record on any working day with one day prior information.

Dated:8.12.2014

Asstt. Registrar.

Copy to:-1.CPIO.

2.O/c.

A.R.



### CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI - 110 066 PRINCIPAL BENCH - CUSTOMS BRANCH SUPPLEMENTRY CAUSE LIST FOR PRONOUNCEMENT OF ORDER



DATED

01/11/2013

**FRIDAY** 

Court No.: II

T IME:02:30 PM

CORAM:

HON'BLE MR. D.N PANDA JUDICIAL MEMBER HON'BLE MEMBER (TECHNICAL) MR. MANMOHAN SINGH

S.N. APPEAL NO.

APPELLANT

RESPONDENT

REPRESENTREMARKS

PRONOUNCEMENT OF ORDER

C/250-253/2008

SANJEEV WOOLLEN

C.C NEW DELHI

L. P. Asthana/DR

Roserred

ASSISTANT REGISTRAR (CUSTOMS APPEAL BRANCH)

And the second

# S P Goyal

103A Krishna Chambers 59 New Marine Lines Mumbai 400 020 (India)

Tel: 022-22624562 / 22661684

Fax: 022-22624587
Mobile:+91-9820239110
E-mail: <a href="mailto:spgoyal@rocketmail.com">spgoyal@rocketmail.com</a>

File No. S-1231(AD)/8896

By Speed-Post

Date: 14.11.2014

Central Public Information Officer
In the office of the Hon'ble President
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram
New Delhi 110066.

S-1231(AD) 8896
SHEATH SIDE OF SHEATH SIDE

EMERICA SOLLASCITM

COUNTER MOST, OF CONSTRUCTION TALK

TONISMIRAL MORIE INFOR, CASTON TALK

NEW MELHI, PINSING 66

From S.P. SYAL, MAN SAFINE LINE WISE CONSTRUCTION AND TALK

WISE CONSTRUCTION OF A MAN CONSTRUCTION AND TALK

THE STRUCTURE A CONSTRUCTION AND TALK

THE STRUCTURE AND THE ST

Dear Sir,

Sub: Information under Section 4(d) of Right to Information Act, 2005 – Reason in Appeal No.C/250-253/2008-CU, Order reserved on dt.03.05.2013 and pronounced on dt.01.11.2013

\*\*\*\*\*

I enclose herewith Postal Order No.10F 858658 dated 14.11.2014 of Rs.10/-. Please fill up your name or account number yourself and give me the following information:-

Please give reasons under Section 4(d) of RTI Act, 2005 against quasi-judicial order dt.01.11.2013 of Mr. D.N. Panda.

- 1. To allege fraudulent of manipulation of description of goods, please give reason and provide copy of documents relied upon by Mr. D.N. Panda to allege such serious allegation which also amounts to defamatory.
- (2.) Please inform whether the President can take any action for such incorrect allegation against M/s. Sanjeev Woollen Mills.
- 3. Please inform who appointed Mr. D.N. Panda as Judicial Member and when he join CESTAT in Delhi. Please provide his bio data and service book.

	2	3
Information sought vide Application File No. S- 1231(AD)/8896 dt. 14.11.2014 posted on 15.11.2014	Act vide Order No.F.No.09-	Reason & Ground of Appeal under Section 19(1) of Righ' to Information Act, 2005
		I can get evidence from Postal Authority against copy of Postal Receipt only under which CESTAT posted the order to M/s. Sanjeev Woollen Mills.
5. Please provide copy of intimation given to M/s. Sanjeev Woollen Mills for announcement of order dt.01.11.2013 against hearing 02.05.2013 reserved on 03.05.2013.	point No.5, no information is given for pronouncement of order.	It is evident of fraudulent order passed by the Members, Shri D.N. Panda & Shri Manmohan Singh.
6. Please provide note sheet of 03.05.2013 when order was reserved.	The information sought vide point No.6, The not sheet photocopy is enclosed.	It is fabricated note sheet. 1 <sup>st</sup> Appellate Authority may investigate.
7. Please inform both Members are responsible for this order or only Mr. D.N. Panda.	The information sought by your vide point No.1, 2, 3, 9 to17 is not maintained by this bench registry.	It is denial to give information by CPIO. 1 <sup>st</sup> Appellate Authority is requested to get the information on this point clearly and take action against CPIO for misleading the applicant.
Please inform the all dates on which the case was heard or fixed for hearing.		No information is given by the CPIO. 1 <sup>st</sup> Appellate Authority is requested to get the information forthwith.
9. Please provide the documents which are relied upon by Mr. D.N. Panda while passing such order under Para-21 of 01.11.2013 without giving any opportunity to the appellant.	your vide point No.1, 2, 3, 9 to17 is not maintained by this bench registry.	It is denial to give information. 1 <sup>st</sup> Appellate Authority is requested to get the information.
10. Please provide copy of note sheet or documents relied upon by Mr. D.N. Panda to state in order fraudulent of manipulation of description of goods.		- do -
11. Please give reason to allege falsely under Para-21 of order dt.01.11.2013 when as per paper book there is documentary evidence on the Court file that goods are as		- do -

	1 2 3		
App 1231 posto	rmation sought vide lication File No. S- (AD)/8896 dt. 14.11.2014 ed on 15.11.2014	Information given under RTI Act vide Order No.F.No.09- 188/CESTAT/CPIO- ND/RP/2014 dt. 11.12.2014 of Accounts Officer/CPIO received on dt. 16.12.2014.	Reason & Ground of Appeal under Section 19(1) of Right to Information Act, 2005
1.	To allege fraudulent of manipulation of description of goods, please give reason and provide copy of documents relied upon by Mr. D.N. Panda to allege such serious allegation which also amounts to defamatory.	The information sought by your vide point No.1, 2, 3, 9 to 17 is not maintained by this bench registry.	Appellate authority is requested to give information because such Judicial Order can only be passed on the basis of documentary evidence on record.  1st Appellate Authority to take action against CPIO for falsely denial to give information with false plea. I also claim losses under Section19(8)(b) of RTI Act and request to 1st Appellate Authority to take action against CPIO under Section 18 & 20 of RTI Act, 2005.
2.	Please inform whether the President can take any action for such incorrect allegation against M/s. Sanjeev Woollen Mills.		1 <sup>st</sup> Appellate Authority is requested to get the information or re-confirm which is stated by CPIO is correct & factual.
3.	Please inform who appointed Mr. D.N. Panda as Judicial Member and when he join CESTAT in Delhi. Please provide his bio data and service book.		It is denial to give information. 1 <sup>st</sup> Appellate Authority is requested to get the information.
4.	Please provide documentary evidence of dispatch of order dt.01.11.2013, Appeal No.C/250-253/2008-CU to M/s. Sanjeev Woollen Mills.	point No.4, the photocopy of office copy of dispatch of Final	It is denial to give true and correct information. It is also amounts to support the Members those who have passed deliberately, incorrect/illegal order for wrong purposes. Law of Land applicable to every one including Hon'ble Members.
			1 <sup>st</sup> Appellate Authority is requested to get the information i.e. copy of Postal Receipt under which order is sent to M/s. Sanjeev Woollen Mills as well as evidence of delivery of order.

Separate Sheet

Dated 27.12.2014

Appeal Ref. File No.S-1231(AD)

Separate Sheet	
Appeal Ref. File No.S-1231(AB)	Dated 22.12.2014

1	2	3
Application File No. S- 1231(AB)/8882 dt. 09.11.2014 posted on 12.11.2014	Information given under RTI Act vide Order No.F.No.09- 185/CESTAT/CPIO- ND/RP/2014 dt. 08.12.2014 of Accounts Officer/CPIO received on dt. 11.12.2014.	Reason & Ground of Appeal under Section 19(1) of Right to Information Act, 2005
1. Please inform the date fixed for pronouncement of order dt. 01.11.2013, how was intimated to the Appellant whether by Notice or only display of Notice on Notice Board.	The Final order No.C/A/58166-169/2013 dated 1.11.2013 was pronounced on 1.11.2013 as per Hon'ble Member direction dated 31.10.13	It is incomplete information and not to the point. FAA is requested to get the information as sought as well as take necessary action against CPIO for giving incomplete information.
2. Please provide copy of Notice, displayed on Notice Board.	Copy of Cause list for pronouncement is enclosed.	Information is misleading and not to the point. FAA is requested to get the information as sought and take necessary action against CPIO for giving proper information.
3. Please provide copy of Notice of announcement sent to Appellant or his Advocate.	No notice was issued for pronouncement.	No comments
4. Please inform CESTAT is responsible to send notice to Appellant or only to Advocate of Appellant.	As above.	Reply is not to the point. FAA is requested get the proper reply to the point.
5. Please inform the date of dispatch of notice of pronouncement of order and give proof of dispatched.	No notice was issued.	No Comments.
6. Please provide copy, if the date was listed on Internet for pronouncement of order.	Copy enclosed.	Copy enclosed is misleading documents. FAA is requested to clarify that copy enclosed with reply which is as under:-  "CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI – 110 066 PRINCIPAL BENCH – CUSTOMS BENCH SUPPLIMENTARY CAUSE LIST FOR PRONOUNCEMENT OF ORDER  Court No.:II DATED FRIDAY 01.11.2013 TIME: 02.30 PM CORAM: HON'BLE MR. D.N. PANDA JUDICIAL MEMBER HON'BLE MEMBER (TECHNICAL) MR. MANMOHAN SINGH  S.N. APPEAL NO. APPELLANT RESPON- REPRESENT D.S AR REMARKS

- 6. Please provide copy, if the date was listed on Internet for pronouncement of order.
- 7. Please inform at what time & in which Court order was pronounced.
- 8. Please inform whether Appellant was present in the Court.
- 9. Please provide evidence, if any, that order when pronounced the appellant had confirmed.

I hope to hear soon or within prescribed period as per Right to Information Act, 2005.

Thanking you.

Yours faithfully

S.P. GOYAL.

Encl: Postal Order No.10F 856727 dated 30.10.2014 of Rs.10/-.

14.11.09-RTI.CPIO-CESTAT-NEW DELHI-S-1231(AB)[]